

KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/124/2018/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 18.3.2023

:: ENQUIRY REPORT ::

:: Present ::

(S.GOPALAPPA)

**I/c Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Inquiry against 1)
Narayanagowda, the then Block Education
Officer, Devadurga, 2) Mallikarjuna, the
then Block Education Officer, Devadurga,
3) Hanumanthappa, the then Block
Education Officer, Devadurga, 4)
Doddamani, the then Block Education
Officer, Devadurga, 5) Sridhara the then
Block Education Officer, Devadurga, 6)
Hunagunda H.D. the then Block Education
Officer, Devadurga - reg.

Ref: 1. G.O.No.ED 03 DGO 2018 dated: 19.2.2018.

2.Nomination Order No: UPLOK-
1/DE/124/2018 Bangalore dated: 12.3.2018
of Hon'ble Upalokayukta-1

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This Departmental Inquiry is initiated against
1)Narayanagowda, the then Block Education Officer, Devadurga,
2)Mallikarjuna, the then Block Education Officer, Devadurga,
3)Hanumanthappa, the then Block Education Officer, Devadurga,

4)Doddamani, the then Block Education Officer, Devadurga,
5)Sridhara the then Block Education Officer, Devadurga,
6)Hunagunda H.D. the then Block Education Officer, Devadurga
(hereinafter referred to as the Delinquent Government Official for
short “**DGOs No.1 to 6 respectively**”).

2. In pursuance of the Government Order cited above at
reference No.1, Hon’ble Upalokayukta vide ordered on 12.3.2018
cited above at reference No.2 has nominated Additional Registrar of
Enquiries-9 (in short ARE-9) to frame Articles of charges and to
conduct the inquiry against the aforesaid DGOs No.1 to 6.

3. This Authority (ARE-9) has issued the Articles of charges,
Statement of imputations of misconduct, list of witnesses proposed to
be examined in support of the charges and list of documents proposed
to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the
DGOs is as under :

ANNEXURE-I
CHARGE

1) a) According to the list furnished by you-DGOs as BEOs,
Devadurga taluk, 30 cycles were remaining in Government Higher
Primary School, Jalahalli but I.O found 51 cycles at the time of spot
verification.

b) According to the list furnished by you-DGOs as BEOs,
Devadurga taluk, 01 cycle was remaining in J.J. High School, Jalahalli
and I.O also found 01 cycle at the time of spot verification.

c) According to the list furnished by you-DGOs as BEOs, Devadurga taluk, 05 cycles were remaining in Government Boys High School, Jalahalli but I.O found 09 cycles at the time of spot verification.

d) According to the list furnished by you-DGO as BEOs, Devadurga taluk, 35 cycles were remaining in Government Higher Primary School, Arakera but I.O found 48 cycles at the time of spot verification.

e) According to the list furnished by you-DGOs as BEOs, Devadurga taluk, 27 cycles were remaining in Government Higher Primary School, K.Irabagera but I.O found 31 cycles at the time of spot verification.

2) About 285 cycles were supplied to Government Higher Primary School, Kottadoddi from 2007-08 to 2015-16, 280 cycles were not distributed. But on verification of documents, only 20 cycles were not distributed as per records. The information furnished you-DGOs as BEO, Devadurga taluk is that only 3 cycles were not distributed.

3) About 434 cycles were supplied to Government Higher Primary School, K.Irabagera from 2005-06 to 2015-16, 43 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 27 cycles were not distributed.

4) About 134 cycles were supplied to Government Higher Primary School, Dondambali from 2007-08 to 2015-16 and they have been distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 05 cycles were not distributed.

5) About 434 cycles were supplied to Government Higher Primary School, K.Irabagera from 2005-06 to 2015-16, 43 cycles

were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 27 cycles were not distributed.

6) About 905 cycles were supplied to Government Boys High School, Jalahalli from 2006-07 to 2015-16 and 08 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 5 cycles were not distributed.

7) About 192 cycles were supplied to Government Model Higher Primary School, Jalahalli from 2014-15 to 2015-16 and 40 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 30 cycles were not distributed.

8) About 176 cycles were supplied to Government Higher Primary School, Palakanamaradi from 2006-07 to 2015-16 and 8 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 2 cycles were not distributed.

9) About 239 cycles were supplied to Government Higher Primary School, Vandali from 2008-09 to 2015-16 and 37 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 6 cycles were not distributed.

10) About 232 cycles were supplied to Government Higher Primary School, Hemanala from 2006-07 to 2015-16 and 19 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 2 cycles were not distributed.

11) About 170 cycles were supplied to Government Model Higher Primary School, Koppara from 2013-14 to 2015-16 and 28 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 15 cycles were not distributed.

12) About 938 cycles were supplied to Government High School, Majarakal from 2005-06 to 2015-16 and all the cycles were

distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 4 cycles were not distributed.

The total number of cycles which were not distributed is 262, but the information furnished by you-DGOs as BEOs, Devadurga taluk is that 156 cycles were not distributed.

You-DGO No.1 to 6 being the BEOs of Devadurga taluk had the responsibility of verifying whether the cycles distributed to the schools by the Government are properly distributed and whether the cycles left over after distribution were taken to stock register and what action had to be taken with respect to cycles left over. You-DGOs as a BEOs of Devadurga taluk have failed in your duty in not verifying whether the cycles were distributed or not, whether cycles left over were taken to stock register, the reason why the cycles were left over without distribution and what action was taken on the remaining cycles. You-DGOs as BEOs have also failed in your duty to giving directions/instructions to the concerned Head Masters on the action to be taken on the left over the cycles.

Thereby you -DGOs have failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of a government servant and thus you are guilty of misconduct u/r 3 (1) (i) to (iii) of Karnataka Civil Service (conduct) Rules 1966.

ANNEXURE - 2

STATEMENT OF IMPUTATIONS OF MISCONDUCT

On the basis of complaint filed by Sri.Allappa s/o Basanagowda, No.6-1-54, Gowthama Oni, Devadurga Town, Devadurga, Raichur District (hereinafter referred to as 'complainant')

for short) against Block Education officer, Department of Public Instructions, Devadurga, Raichur District (hereinafter referred to as DGO) alleging misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

According to the Complainant: -

During 2006 to 2016 23,816 cycles have been supplied to 8th standard students by the Government. Out of the said cycles 115 cycles are not distributed to the students. It is not known whether remaining 156 are available or misused.

Report was called for from S.P., Karnataka Lokayukta, Raichur.

Investigation has been conducted by Police Inspector, Lokayukta, Raichur (I.O. for short) on the instruction of S.P., Lokayukta, Raichur and I.O. has submitted preliminary investigation report dt: 19.11.2016.

(i) He visited 5 schools and found :

(a) According to the list furnished by the BEO, 30 cycles were remaining in Government Higher Primary School, Jalahalli but he found 51 cycles at the time of spot verification.

b) According to the list furnished by the BEO, 01 cycle was remaining in J.J. High School, Jalahalli and he also found 01 cycle at the time of spot verification.

c) According to the list furnished by the BEO, 05 cycles were remaining in Government Boys High School, Jalahalli but he found 09 cycles at the time of spot verification.

d) According to the list furnished by the BEO, 35 cycles were remaining in Government Higher Primary School, Arakera but he found 48 cycles at the time of spot verification.

e) According to the list furnished by the BEO, 27 cycles were remaining in Government Higher Primary School, K.Irabagera but he found 31 cycles at the time of spot verification.

(ii) About 285 cycles were supplied to Government Higher Primary School, Kottadoddi from 2007-08 to 2015-16, 280 cycles were not distributed. But on verification of documents, only 20 cycles were not distributed as per records. The information furnished by BEO is that only 3 cycles were not distributed.

(iii) About 434 cycles were supplied to Government Higher Primary School, K.Irabagera from 2005-06 to 2015-16, 43 cycles were not distributed. The information furnished by BEO is that only 27 cycles were not distributed.

(iv) About 134 cycles were supplied to Government Higher Primary School, Dondambali from 2007-08 to 2015-16 and they have been distributed. The information furnished by BEO is that only 05 cycles were not distributed.

(v) About 434 cycles were supplied to Government Higher Primary School, K.Irabagera from 2005-06 to 2015-16, 43 cycles were not distributed. The information furnished by BEO is that only 27 cycles were not distributed.

(vi) About 905 cycles were supplied to Government Boys High School, Jalahalli. from 2006-07 to 2015-16 and 08 cycles were not distributed. The information furnished by BEO is that only 5 cycles were not distributed.

(vii) About 192 cycles were supplied to Government Model Higher Primary School, Jalahalli from 2014-15 to 2015-16 and 40 cycles were not distributed. The information furnished by BEO is that only 30 cycles were not distributed.

(viii) About 176 cycles were supplied to Government Higher Primary School, Palakanamaradi from 2006-07 to 2015-16 and 8 cycles were not distributed. The information furnished by BEO is that only 2 cycles were not distributed.

(ix) About 239 cycles were supplied to Government Higher Primary School, Vandali from 2008-09 to 2015-16 and 37 cycles were not distributed. The information furnished by BEO is that only 6 cycles were not distributed.

(x) About 232 cycles were supplied to Government Higher Primary School, Hemanala from 2006-07 to 2015-16 and 19 cycles were not distributed. The information furnished by BEO is that only 2 cycles were not distributed.

(xi) About 170 cycles were supplied to Government Model Higher Primary School, Koppara from 2013-14 to 2015-16 and 28 cycles were not distributed. The information furnished by BEO is that only 15 cycles were not distributed.

(xii) About 938 cycles were supplied to Government High School, Majarakal from 2005-06 to 2015-16 and all the cycles were distributed. The information furnished by BEO is that only 4 cycles were not distributed.

The total number of cycles which were not distributed is 262, but the information furnished by BEO is that 156 cycles were not distributed.

Therefore, the concerned BEOs have failed in their duty to verify whether the cycles supplied were distributed properly and how many cycles were not distributed and they were taken to stock.

The BEOs who had worked during relevant period are impleaded as DGOs and they have submitted comments. (Respondent No.2 and 6 are one and the same person).

DGO No.1 has submitted comments stating that he worked from 6.1.2006 to 23.4.2007 as BEO in Devadurga Taluk. Totally 563 cycles were sanctioned for girls. There was request for 562 cycles from the Head Masters of the Schools and accordingly cycles were distributed to the schools. One cycle was reserved for technical verification. 562 cycles supplied to the schools were in accordance with the statistics available in the office of DDPI about the number of girls studying in the schools. During 2010-11 between August 2010 to December 7th, 1026 cycles were sanctioned for boys and 757 cycles were sanctioned for girls and all the cycles were distributed to the schools with a direction to distribute the cycles to eligible beneficiaries. The cycles will be distributed to the students by the Head Masters of the concerned schools and he is not responsible for distribution of cycles and no illegality has committed during his period in implementing the scheme.

Ramashetty K, the then Block Education Officer has submitted comments stating that he worked from 22.8.2007 to 9.6.2008 as BEO of Devadurga Taluk and it is the responsibility of the Head Master of the concerned schools to distribute the cycles.

DGO No.2 has submitted comments stating that he worked from June 2009 to December 2009 as in charge BEO, Devadurga and no illegality is committed during his period in distributing the cycles.

DGO No.3 has submitted comments stating that he worked from 1.1.2009 to 24.7.2010 as BEO of Devadurga Taluk . During

2009-10 totally 2301 cycles are distributed to 8th Standard students and he is not concerned with the cycles distributed to the schools.

DGO No.4 has submitted comments stating that he was incharge BEO of Devadurga from December 2010 to June 2011 and the cycles received are distributed to the schools.

DGO No.5 has submitted comments stating that he worked as BEO from 28.11.2011 to 30.10.2013 as BEO in Devadurga Taluk and it is the responsibility of the concerned Head Master to distribute the cycles.

DGO No.6 has submitted comments stating that the cycles which were not distributed are available in the schools. Only 156 cycles are left over and they are available in the schools. The Head Masters have furnished false information in the cycle left over.

Vijay Kumar Jamakhandi Assistant Director, taluk panchayat, Surpura has explained that he worked from May 2016 to 2.8.2016 as BEO in Devadurga Taluk and Cycles were not distributed during his period.

Nagaraj Aralimar, Education Co Ordinator has explained that he worked as 3.8.2016 to 28.09.2016 as BEO in Devadurga District and cycles were not distributed during his period.

Sri Devaraj Biradar, Block Co Ordination Officer, Devadurga has explained that he worked as BEO from 29.9.2016 to 2.3.2017 as BEO in Devadurga Taluk and he is not concerned with the distribution of cycles

DGO No.1 to 6 being the BEOs had the responsibility of verifying whether the cycles distributed to the schools by the Government are properly distributed and whether the cycles left over

after distribution were taken to stock register and what action had to be taken with respect to cycles left over. But they have failed in their duty in not verifying whether the cycles were distributed or not, whether cycles left over were taken to stock register, the reason why the cycles were left over without distribution and what action was taken on the remaining cycles. They have also failed in their duty to giving directions/instructions to the concerned Head Masters on the action to be taken on the left over the cycles.

Therefore the comments submitted by the DGO Nos.1 to 6 are not acceptable to drop the proceedings against them.

Since said facts and material on record prima-facie show that the DGOs No.1 to 6 have committed misconduct, now acting under section 12(3) of Karnataka Lokayukta Act, recommendation was made to the Competent Authority to initiate disciplinary proceedings against the DGOs and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil Service (Classifications, Control and Appeal) Rules, 1957. Hence the charge.

5. The Article of charge was issued to the DGOs calling upon them to appear before this authority and to submit written statement.

6. The DGOs appeared before this inquiry authority in pursuance to the service of the Article of charges. In FOS plea of the DGOs have been recorded and they pleaded not guilty and claimed for holding inquiry. Thereafter, they submitted written statement.

7. DGOs 1 to 6 submitted written statement stating that DGO-1 worked as BEO i.e. from 06-01-2006 to 23-04-2007. DGO-2 worked as BEO in the year 2008-09. DGO -3 worked as BEO from 1.1.2009

to 24.10.2010. DGO-4 worked as BEO from December -2010 to June -2011. DGO-5 worked as BEO from 28.11.2011 to 30.10.2013 and DGO-6 worked as BEO from October 2014 to May 2016.

During the period of DGO-1 562 bicycles were distributed to the concerned schools as per the demand submitted by the head Masters of the schools of Devadurga taluk. One bicycle was kept for technical inspection as per the instructions of the department. There is no difference in supply and delivery of bicycles. In 2006-07 bicycles are not supplied to boys.

Further DGO-1 has deposed that during the year 2010-11 i.e. from 27-07-2010 to 05-12-2010 i.e. for a period of four and half months, again he worked as B.E.O. Totally 1783 bicycles have been sanctioned for Devadurga taluk, out of that 1026 bicycles have been sanctioned for boys and 757 cycles for girls. According to the information, 1783 bicycles have been sanctioned, based on the demand submitted by the head Master of the concerned schools and all the bicycles have been distributed. The number of bicycles sanctioned and distributed are equal.

Further DGOs submitted that according to the demand i.e., number of bicycles submitted by the head master of each school, the bicycles are directly supplied to the schools of the head masters from the concerned suppliers and after the completion of the work of assembling them on the spot, the bicycles are distributed to the students according to the demand.

Further DGOs submitted that according to the number of students enrolled in the schools, the head master will distribute. If the student leave the school due to the transfer of their parents, such

demand and after supply, outstanding bicycles will be reserved. In the next academic year, while submitting letter for bicycles demand, the head master will submit the information by cutting the bicycles number and entering the number according to the required number of students. Sometimes, in cases where students leave one school and join another school, the remaining bicycles will be sent to that school as per the request letter issued by the head master of the student.

Further DGOs submitted that Parents/guardians of the concerned students has not lodge any complaint with the higher authorities. Bicycle abuse is not reported in local newspapers or in state newspapers and TV media. For all these reasons the allegation leveled against them by the complainant is far from the truth.

Further DGOs submitted that numbers given by the Head master will be sent to the Commissioner, Education Department, Bangalore. The Commissioner will call tenders as per the demand of all the schools. Then tenders are issued to suppliers to supply good quality and low cost bicycles in tender with the condition of delivering the bicycles directly to the concerned schools. In this way, the suppliers who get the tender directly supply all the materials related to the bicycles (Spare parts) to the respective schools and stay there on the following days and assemble the bicycles and then hand over the bicycles according to the demand submitted by the head teacher. In this way the cycles are procured and the head master distributes them to the concerned students and later submits the distributed information.

Further DGOs submitted that the Superintendent of Police, Karnataka Lokayukta, Raichur submitted a report regarding the

allegations made by the complainant. Accordingly, Police Inspector, Karnataka Lokayukta, Raichur conducted the investigation and submitted his report on 19-11-2016 and 04-02-2017.

Further DGOs submitted that in the report dated 19-11-2016 Sri. Nadakenchappa, Head Master, Government Boys High School Jalahalli, Sri. Marthandappa, Government Higher Primary School, K. Irabagera and Sri. Thippaiah Head Teacher, Model Higher Primary School, Jalahalli who are B.E.Os. It has been clearly stated that there is a difference in the numbers submitted.

Further DGOs submitted that a separate report of 7 sheets was submitted along with the said investigation report, in which Sri. Nadakenchappa, Headmaster, Government Boys High School Jalahalli, Sri. Marthandappa Headmaster, Government Higher Primary School, K. Irabagera, Sri. Azir Saab, Headmaster, J.J. High School, Jalahalli, Smt. Geetha. Headmaster, Government Girls High School, Jalahalli, Sri. Thippaiah S/o Veeraiah, Headmaster, Model Higher Primary School, Jalahalli and Sri. A.R. Shivakumar, Headmaster, Government Model Higher Primary School, Arakera have recorded their statements.

Further DGO-1 submitted that he was BEO in the year 2006-07. The investigating officer has not submitted specific information regarding the remaining number of bicycles in the year 2006-07 and 2010-11 separately in respect of his period. Remaining bicycles are the bicycles related to which period? Who are the responsible authorities for this? No information about it, is mentioned. Similarly Govt Higher Primary School Palakaranamarady 2006-07 to 2015-16, Govt Higher Primary School H.Siddapur No 2007-08 to 2015-16,

Govt High School, Alkoda 2008-09 to 2015-16, Govt Higher Primary School , Vanda village from 2008-09 to 2015-16, Government Higher Primary School, Hemanala from 2006-07 to 2015-16, Government High School, Masarakal from 2005-06 to 2015-16 there is a discrepancy in the numbers.

DGO-1 has worked as Field Education Officer in the O/o of the Devadurga District Education Officer from 06-01-2006 to 23-04-2007 and from 27-07-2010 to 05-12-2010, during his period the difference between the bicycle and physically found bicycle was not mentioned by the IO in his investigation report, regarding the supply of bicycle, distributed and remained bicycle.

Further DGOs submitted that in another investigation report submitted to the Superintendent of Police Karnataka Lokayukta, Raichur on 04-02-2017, it has been clearly stated that “the allegation made by the petitioner is false”.

Further DGOs submitted that in the investigation report submitted on 19-11-2016, the then B.E.O. from 2006-07 to 2015-16, the names of the officers who served as BEOs and the names and addresses of the teachers who gave wrong information to the BEOs have been submitted. But in their another report dated 04-02-2017 they have stated that the allegation made by the complainant is false.

Further DGOs submitted that on the basis of the above facts, the Commissioner will call for tenders for the supply of bicycles directly to the concerned schools and arrange for the supply of bicycles after examining the list of demands given by the head master. The supplier directly assembles the bicycles in the presence of the head master of the concerned schools and then distributes them to the

students. The remaining bicycles are kept in the schools and when the demand for bicycles is made in the next academic year, the remaining bicycles are reduced and the demand is made. If a school in a neighboring village submits a request regarding the need for additional bicycles, the head master of the remaining bicycles school, will send it to the school in another village where there is a demand. With these grounds, they prayed to drop the charges leveled against them.

8. The disciplinary authority has examined the complainant Sri.Allappa S/o Basanagowda, Agriculturist, Devadurga Taluk, Raichur District as PW.1, Investigating officer Sri.H.Doddanna, S/o Hanumanthappa, the then Police Inspector, Karnataka Lokayukta Koppala as PW-2 and got marked documents as **Ex.P-1 to ExP-28**.

9. Thereafter, second oral statements of DGOs No.1 to 6 was recorded. Opportunity was provided to DGOs to adduce evidence and DGO-5 Sridhara the then BEO has got examined himself as DW-1, DGO-1 Sri. Narayanagowda the then BEO has got examined himself as DW-2, DGO-2 Mallikarjuna then BEO has got examined himself as DW-3, DGO-3 Hanumanthappa then BEO has got examined himself as DW-4, DGO-4 Sri.Mothilal Doddamani then BEO has got examined himself as DW-5, DGO-6 Hanumanthappa Devappa Hunagunda then BEO has got examined himself as DW-6 and got marked the documents as **Ex.D-1 to Ex.D-26**.

10. Heard the submissions of Presenting Officer and DGOs submitted written arguments. Perused the entire records. The only point that arise for my consideration is:

1. Whether the Disciplinary Authority proves the charge framed against the DGOs?

My finding on the above point is in the **AFFIRMATIVE** for the following:

REASONS

11. PW-1 has deposed that according to the information secured under RTI Act from the year 2006-07 to 2015-16, 23816 bicycles were given to Devadurga Taluk to distribute them to the 8th class students. Out of them 23660 bicycles were distributed, remaining 156 bicycles were not distributed and information was not given where the said 156 bicycles were stocked or whether they are properly distributed or not. Devadurga BEO's without verifying the same have committed dereliction of duty. Therefore he has lodged the complaint as per Ex.P-1 to 3 along with documents Ex.P-4. On 22.3.2017 ARE-5 furnished the investigation report. For that he has given his rejoinder on 13.4.2017 as per Ex.P-5 stating that the report is wrong.

12. In the cross examination made by DGO-2 PW-1 has deposed that according to the information furnished by Devadurga Taluk BEO, he has alleged that bicycles were not properly distributed. He gave the information that without distributing the bicycles properly they have misused them. In his complaint he has not specifically stated during which period how many bicycles were distributed and how many were remained. He has not received any complaint from the students or from the parents stating that bicycles were not distributed. He has not asked why the remaining bicycles

were not distributed, because themselves have to give the answer. He does not know from which year to which year DGO-2 has worked as BEO. Similarly, he does not know from which year to which year the other DGOs have worked.

13. Further according to PW-1 after distributing the bicycles the DGOs have to report to the higher authorities about remaining bicycles and they have to take action.

14. He has not personally enquired in the BEO office or in the schools about the remaining bicycles. It may be true that DGO-2 during his tenure after distributing the bicycles received the orders placed by the schools and same was submitted to the higher authorities. It may be true that the remaining bicycles was stocked along with the furnitures in the extra rooms of the schools. He does not know that the remaining bicycles are shown in the stock book.

15. In the cross examination made by DGO-3 PW-1 admits that he has not mentioned the name of DGO-3 in his complaint Ex.P-1. But he has mentioned as BEO of Devadurga Taluk. He does not know exactly how many bicycles were given during the year 2009-2010 to distribute them to the students. He has not seen the bicycles supplied to the office of the BEO Devadurga and the report submitted to the BEO regarding the remaining bicycles. He has not submitted any application to the office of the BEO to show the remaining bicycles. He does not know about the investigation made by Police Inspector, but only after the report was submitted to him, he came to know about the investigation report. He was not present when the investigating officer conducted investigation. He has not lodged any complaint to DDPI or Chief Executive Officer, Zilla Panchayath,

Raichur, Deputy commissioner, Raichur, Commissioner, Director of Public Instructions, Bangalore, Additional Commissioner, Director of Public Instructions, Kalburgi about 156 bicycles. He does not know about the news items published in the daily news paper or TV regarding the irregularities in distributing bicycles in Devadurga Taluk. He does not know that DGO-3 has worked during the year 2009-10 and during his tenure no bicycles were remained for distribution and during his tenure money was not misappropriated. He does not know that nobody gave complaints against DGO-3 regarding distribution of bicycles. Further DGO-3 adopted the cross examination made by DGO-2.

16. He admits that according to the investigation report Ex.P-7, his allegations made in his complaint are not established. But he has given his rejoinder stating that the investigation report is wrong. Further DGO-1 has adopted the cross examination made by DGO-2 and 3.

17. In the cross examination made by DGO-6, PW-1 admits that during the year 2014-15 and 2015-16 , DGO-6 has worked as BEO in Devadurga Taluk. He does not know that during the tenure of DGO-6, there were no irregularities in distributing the bicycles. He admits that regarding distribution of bicycles and that the demand order made by the schools DGO-6 has submitted proposal to the district level officer. It may be true that the head master along with SDMC committee members will distribute the bicycles to the 8th standard students. It may be true that the remaining undistributed bicycles will be carried forwarded to the next year and will distribute them to the students along with newly supplied bicycles. But they

have to inform to the higher authorities regarding the remaining bicycles. He does not know that during the year 2014-15 and 2015-16 there were no irregularities and mis-use in distribution of bicycles. Further DGO-6 has adopted the cross examination made by DGO-2 and 3.

18. In the cross examination made by DGO-5 PW-1 has deposed that it may be true that DGO-5 has worked as BEO from 28.11.2011 to 31.10.2013 in Devadurga Taluk. Information was not given during which period 156 bicycles were remained undistributed. For the suggestion that according to the information given by BEO during the year 2015-16, 156 bicycles were remained in Devadurga Taluk without distribution, PW-1 has deposed that in this respect documents were not given to him. He does not know that during the year 2012-13 bicycles were remained for distribution. It may be true that during the tenure of DGO-5, 2910 bicycles was supplied and all of them were distributed. He admits that at the time of distribution of bicycles the signatures of students and their parents will be taken. He has not seen the transportation of bicycles from BEO office to concerned schools and where they were stocked. He does not know that the head master is in charge of demand work and distribution of bicycles. He has no information about the government circular regarding the distribution of bicycles. He admits that there is a government circular to carry forward the remaining bicycles to the next year. He does not know that there were no irregularities and misuse in distribution of bicycles. Further DGO-5 has adopted the cross examination made by DGO -2 and 3.

19. In the cross examination made by DGO-4 PW-1 has deposed that it may be true that from December 2010 to June -2011 DGO-4 has worked as incharge BEO in Devadurga Taluk. It may be true that during the tenure of DGO-4, 2307 bicycles were supplied and all of them were distributed. It may be true that Ex.D-2 is the document to show the distribution of bicycles during that year. It may be true that during the tenure of DGO-4 bicycles were not remained for distribution and all the bicycles were distributed. He does not know that during the year 2010-11 there were no irregularities or misuse in distribution of bicycles. Further DGO-4 has adopted the cross examination made by DGO -2 and 3. Further PW-1 has denied all the suggestions made by DGO-1 to 6.

20. According to PW-2 on 28.4.2016 he visited Devadurga BEO office enquired DGO Sri. Nagaraj Haralimara and received document No. 1, Page No. 1 only. The said BEO informed that the other documents are not available in the office. Sri. Nagaraj Haralimara since two years was working as incharge BEO and was looking after bicycles distribution works and he produced only the documents pertaining to his period. On enquiry he informed that 156 bicycles are not in his possession and they are in the concerned schools. Along with Basavaraju, CRP he visited Jalahalli Government Higher Primary School found 51 bicycles, he has taken the photographs as per Ex.P-28. In J.J. High School the Head Master Sri.Ajimeera Sab has shown only one bicycle and at that time he has taken the photograph. In Jalahalli Government Boys High School the Head Master Sri.Nadakenchappa has shown nine bicycles and at that time he has taken the photograph. In Arakera school the Head Master

Sri.A.R.Shivakumar has shown 39+9 bicycles and at that time he has taken the photograph. In Erabagera Government Higher Primary School the Head Master Sri.Marthandappa has shown 31 bicycles and at that time he has taken the photograph. Totally there were 140 bicycles. But according to the information given by BEO the remaining bicycles were 98. Therefore there is difference in the information given by BEO and in physical verification. Thereafter verified the documents of 15 schools. According to these documents and physical verification of five schools there would be 281 bicycles. Here also the information given by BEO does not tally.

21. On 6.9.2016 the Head Master Sri.Nadakenchappa, Sri.Marthandappa, Sri.Ajimeera Sab, Smt.Geetha, Sri.Thippaiah, and Sri.A.R.Shivakumar appeared before him and he recorded their statements. At the time of visit given to the school of Thippaiah, Sri. Thippaiah informed that 51 bicycles are pertaining to the Girls High School. According to the statement given by Smt.Geetha Head Mistress those bicycles do not pertaining to Girls High school and they are pertaining to Government Modern higher primary school. On 8.8.2016 the Head Mister Sri.Thippaiah gave his further statement stating that 18 bicycles are pertaining to his school. He also recorded the statement of Basavaraju.

22. Further according to PW-2, according to the information given by Devadurga BEO, 156 bicycles were remained and they are in the possession of 15 schools. But on verification of documents of those 15 schools and the information given by Head Master is different. According to the documents of those 15 schools the remaining bicycles should be 262. But according to the information

given by BEO the remaining bicycles were 156. Thereby the DGOs have not given proper explanation for remaining 121 bicycles. On 24.8.2016 he wrote letter to Devadurga BEO to give the service particulars of concerned BEOs. But the BEOs Sri.Nagaraju Haralimara and his successor Sri.Shivaraja have not given the information. Therefore he secured the information from DDPI, Raichur regarding distribution of bicycles and remaining bicycles from the year 2006-2007 to 2015-16 pertaining to Devadurga Taluk. According to the information given by DDPI 25577 bicycles were distributed. But according to the information given by BEO 23816 bicycles were distributed, here also there is difference of 1761 bicycles. The documents maintained by the Head Master and the documents maintained in the O/o of the BEO regarding distribution of bicycles do not tally with each other and there is difference in numbers. Accordingly he has submitted report Ex.P-8 along with the documents Ex.P-9 to Ex.P-28.

23. In the cross examination made by Learned defence counsel of DGOs, PW-2 admits that in his report he has given opinion against 11 BEOs. He admits that on 4.2.2017 he has given one more report as per Ex.P-7. He admits that in Ex.P-7 he has opined that after taking the information from BEO about 156 bicycles he visited 15 schools verified the documents and found 156 bicycles in 15 schools and therefore the information given by the BEO about 156 bicycles in 15 schools for the year 2015-16 is correct. He admits as per Ex.P-7 he has opined that the complainant has filed false complaint. he has submitted the factual report.

24. Further PW-2 has deposed that in his report Ex.P-8 he has not specifically stated during which period, what are the numbers of bicycles remained undistributed. He does not know that according to the number of students demand order will be sent to BEO in the end of the June for supply of bicycles. He denies that after supply of bicycles from government they will be distributed to the students in the months of September, October and November. It is not come to his knowledge about the government circular, not to distribute bicycles who had bus pass and who are residing in the hostels. He denies that therefore some of the bicycles were remained undistributed.

25. It may be true that if the students leaves the school in the middle or transferred in the middle, the bicycles may remain undistributed. He denies that retaining the remained bicycles is the duty of concerned Head Master. He admits that in Ex.P-8 in page No. 134 he has stated that Head Master Sri.Nadakenchappa, Sri. Marthandappa and Sri.Thippaiah have given wrong information. He admits that the bicycles remained in present year will be distributed in the next year. But they have to maintain information for the remaining bicycles. He denies that the DGOs have not committed any dereliction of duty.

26. According to DW-1 from 28.11.2011 to 30.10.2013 he was working as BEO in Devadurga Taluk. In the end of June every year after completion of admissions according to the number of girl students studying in 8th standard they secure the proposal from the concerned school and they will send them to the Government through the DDPI. On that basis in state level the government will call tender

to supply bicycles directly from the company. After receiving the tender concerned company will directly supply the bicycles to the concerned high school according to the demand. The concerned Head Masters will receive the bicycles, will take it to stock register and will distribute to the students. Thereafter the statement will be submitted to the office of the BEO. This will take about three months. Therefore usually bicycles will be distributed in the month of October, some times in the end of the year and there are instances that they received bicycles in the beginning of the next year.

27. During his tenure totally 2910 bicycles were supplied directly from the agencies and have taken acknowledgements from the concerned Head Masters. He has maintained the acknowledgement register pertaining to all the schools. According to the said documents during his tenure in 82 schools 1235 bicycles were distributed to girl students and 1675 bicycles were distributed to boy students, totally 2910 bicycles were distributed. He has taken the signatures of all the Head Masters and during his tenure bicycles were not remained undistributed. The Director, office of the Additional Commissioner, Gulbarga has verified the documents Ex.D-3.

28. Further according to the DW-1 the Investigating officer has not given any notice to him, not enquired him, and not collected documents from him. On 6.9.2016 Jalahalli Government Higher Primary school head master has given his statement that 30 bicycles were remained and Investigating officer has certified the same. As admitted by the Investigating officer there were 30 bicycles remained undistributed. But in his report he has wrongly reported as 51 bicycles were remained undistributed. During the year 2012-13, 115

bicycles were supplied to Jalahalli Government higher primary school and they were distributed. The remaining bicycles were not pertaining to his period. In J.J. high school Jalahalli during his tenure bicycles were not supplied therefore a false allegations are made against him. In Government boys high school Jalahalli during his tenure 49 bicycles were distributed to boy students and no bicycle was remained undistributed. In the presence of CRP Basavaraju the Investigating officer physically verified and found five bicycles. Investigating officer has certified the same. But the Investigating officer has wrongly reported that nine bicycles are remained undistributed.

29. In Government Higher primary school Arakere, 24 bicycles were distributed to girl students 54 bicycles were distributed to boys students in total all 78 bicycles were distributed and no bicycles remained undistributed. The head master has given the statement before the Investigating officer stating that 35 bicycles are remained undistributed. But he has not specially stated for which period these bicycles were remained undistributed. Even at the time of physical verification according to the statement of CRP Basavaraju 35 bicycles are remained but the Investigating officer has wrongly reported that 48 bicycles are remained undistributed and also Investigating officer has not specially stated in which period these bicycles were remained undistributed.

30. Further according to DW-1 in Government Higher Primary school K.Erabagerage 33 bicycles were distributed to girls students and 38 bicycles were distributed to the boy students. Totally 71 bicycles were distributed and no bicycles was remained

undistributed. The head master before Investigating officer has stated that 27 bicycles are remained undistributed but not specifically stated in which period this bicycles were remained undistributed. Even at the time of physical verification 27 bicycles were found, according to the Investigating officer. But the Investigating officer has wrongly reported that 31 bicycles are remained undistributed and also Investigating officer has not specially stated in which period these bicycles were remained undistributed.

31. In Kothadoddi Government Higher Primary school 18 bicycles were distributed to girl students and 17 bicycles were distributed to boy students, totally 35 bicycles were distributed and no bicycle was remained undistributed. The Investigating officer has wrongly reported that from the year 2007-08 to the year 2015-16 totally 285 bicycles were supplied and out of them 280 bicycles were not distributed. Investigating officer has not reported that during whose tenure these 280 bicycles remained undistributed.

32. Further according to DW-2 in K.Erabagerage Government Higher Primary School the Investigating officer has stated that from the year 2005-06 to 2015-16 totally 434 bicycles were supplied and out of them 43 bicycles were remained undistributed. But in his report Investigating officer has reported that 31 bicycles are undistributed. Therefore the Investigating officer report is wrong, Investigating officer has not reported in whose tenure these bicycles were remained undistributed. In his period none of the bicycles were remained undistributed.

33. In Dondamballi Government Higher Primary school 9 bicycles were distributed to girl students, 13 bicycles were distributed

to boys students and no bicycles were remained undistributed. The Head Master in front of Investigating officer has stated that in the year 2015-16, 5 bicycles were remained and they were distributed in 2016-17. Investigating officer has certified the same. In Jalahalli Government Boys High school during his period 49 bicycles were distributed to the boy students, and no bicycle was remained undistributed. Investigating officer has stated that from the year 2006-07 to 2015-16, 905 bicycles were supplied, but they have not specifically stated how many bicycles were supplied for each year. It is stated that 8 bicycles were undistributed, but Investigating officer has wrongly reported that 9 bicycles were undistributed. C.R.P. Basavaraju has stated that according to physical verification 5 bicycles were remained undistributed. BEO also has given information that 5 bicycles are remained undistributed. But Investigating officer has submitted a false report.

34. Investigating officer has reported that in Jalahalli Government Modern Higher Primary school from the year 2014-15 to 2015-16, 192 bicycles were supplied and out of them 40 bicycles were remained undistributed, but during the year 2014-15 he has not worked as BEO in Devadurga Taluk. A false charge is framed against him.

35. In Palakanamaradi Government Higher Primary School 8 bicycles were distributed to girls students and 9 bicycles were distributed to boys students and no bicycle was remained undistributed. The Investigating officer has reported that from the year 2006-07 to 2015-16, 176 bicycles were distributed and 8 bicycles were remained undistributed. The Investigating officer has not

specifically report that during which year these bicycles were remained undistributed and how many bicycles were supplied in each year. According to the head master 2 bicycles were remained undistributed during the year 2015-16 as per Ex.D-5.

36. In Vandalige Government Higher Primary School 14 bicycles were distributed to girl students and 23 bicycles were distributed to boy students and no bicycles was remained undistributed. Investigating officer has reported that from the year 2008-09 to 2015-16, 239 bicycles were supplied and 37 bicycles were remained undistributed. Investigating officer has not specifically stated for which year these bicycles were remained undistributed and how many bicycles were supplied for each year. During his period none of the bicycles were remained undistributed. According to head master during the year 2015-16, 6 bicycles were remained undistributed as per Ex.D-6.

37. In Hemanala Government Higher Primary school 7 bicycles were distributed to girl students and 20 bicycles were distributed to boy students and no bicycle remained undistributed. Investigating officer has not specially reported for which year 232 bicycles were supplied and during which year 19 bicycles were remained undistributed. According to statement of Head master during the year 2015-16, 2 bicycles were remained undistributed and they are distributed in the year 2016-17 as per Ex.D-7. Investigating officer has not produced any document to show that 19 bicycles were remained undistributed. The remaining undistributed bicycles are not pertaining to his period.

38. In Koppara Government Modern Higher Primary school 22 bicycles were distributed to girl students and 37 bicycles were distributed to boy students and no bicycles were remained undistributed. Investigating officer reported that from the year 2013-14 to 2015-16 117 bicycles were supplied and 28 bicycles were remained undistributed. Investigating officer has not reported specifically during which period these bicycles were remained undistributed and how many bicycles were supplied for each year. According to the head master during the year 2015-16, 15 bicycles were remained undistributed and they are distributed in the year 2016-17.

39. According to the charge during the year 2013-14 to 2015-16, 28 bicycles were remained undistributed, but during that period he has not worked as BEO. Investigating officer has not produced any documents to show that 28 bicycles were remained undistributed.

40. In Masarakal Government Higher school 23 bicycles were distributed to girl students and 43 bicycles were distributed to boy students and no bicycles were remained undistributed. The Investigating officer has reported that from the year 2005-06 to 2015-16, 938 bicycles were supplied and all of them were distributed. During his period no bicycles was remained undistributed as per Ex.D-9.

41. Further according to DW-1 during his period 1235 bicycles were supplied for distribution to girls students 1675 bicycles were supplied for distribution to boy students and all the bicycles were supplied directly from agencies to all 82 schools. The concerned

schools are given acknowledgements and certificates to show the distribution of bicycles and he has not committed any dereliction of duty.

42. The Investigating officer has submitted his report on 19.11.2016 reporting that during his investigation the head masters has given wrong information to BEO and the allegations are not substantiated as per Ex.D-8. There is no irregularities or misuse of bicycles, for the reason stated earlier, some of the bicycles are remained undistributed and it does not amount to dereliction of duty.

43. In the cross examination DW-1 has deposed that 256 primary schools and 31 high schools were coming under his jurisdiction. He admits that from the year 2006-07 to 2015-16 Government had issued circular to distribute free bicycles to 8th standard students in Devadurga Taluk. He admits that therefore 23816 bicycles were supplied to Devadurga Taluk schools. During his tenure 2910 bicycles were distributed. He has deposed that the same number of bicycles were supplied as per Ex.D-3. He does not know that on 24.8.2016 PW-2 inspected all the schools in Devadurga Taluk. He does not know that at that time the Investigating officer has recorded the statement of all the head masters and staff. He does not know that at the time of investigation Sri.Nagaraj Aralimara was working as incharge BEO in Devadurga Taluk.

44. DW-1 does not know that at the time of spot inspection in Jalahalli Government Higher Primary school 51 bicycles were remained undistributed, one bicycle was remained undistributed in J.J. High school, 9 bicycles were remained undistributed in Jalahalli Government Higher Primary Boys school, 48 bicycles were remained

undistributed in Arakere Primary school 31 bicycles were remained in K.Erabagerage school, the then BEO H.D.Hunagunda had given information that 48 bicycles are remained undistributed. He does not have information that at the time of investigation Investigating officer found 140 bicycles which were remained undistributed.

45. Further in the cross examination DW-1 has admitted that according to the then BEO H.D.Hunagunda 156 bicycles were remained undistributed. DW-1 has deposed that according to the report those bicycles were pertaining to the year 2015-16. He does not have information that at the time of investigation according to the document of 15 schools totally 262 bicycles were remained undistributed. He does not have information that according to the information given by the then BEO Hunagunda 251 bicycles were remained undistributed. He does not know that the information given by the BEO does not tally with the physical verification.

46. Further DW-1 admits that during the year 2007-08 to 2015-16, 285 bicycles were supplied to KottaDoddi Government Higher Primary School. He denies that out of them 280 were not distributed. He has deposed that on verification of documents it was shown that 20 bicycles were not distributed. He has no information that while submitting the report 3 remaining bicycles were shown. He admits that from the year 2005-06 to 2015-16, 434 bicycles were supplied to K.Erabagerage Government Higher Primary school. He does not know that out of them 43 bicycles were not distributed. He does not know that at the time of submitting report they have shown 27 undistributed bicycles.

47. DW-1 has deposed that he has not given report during his period. DW-1 admits that in the year 2007-08 to 2015-16 134 bicycles were supplied to Doddamballi Government Higher Primary school he does not know that all the bicycles were distributed. He does not know that at the time of submitting report 5 bicycles were shown as undistributed. He has deposed that this report was not submitted during his period. DW-1 admits that from the year 2006-07 to 2015-16 905 bicycles were supplied to Jalahalli Boys high school. He does not know that out of them 8 bicycles were not distributed. He does not know that at the time of submitting report they have shown 5 bicycles as undistributed. During his period this report was not submitted.

48. Further DW-1 admits that from the year 2014-15, to 2015-16, 192 bicycles were supplied to Jalahalli Government Modern Higher Primary school. He does not know that out of them 40 bicycles were undistributed. He does not know that at the time of submitting report 30 bicycles were shown as undistributed. During his period this report was not submitted. He admits that from the year 2006-07 to 2015-16, 176 bicycles were supplied to Palakanamaradi Government Modern Higher Primary school. He does not know that out of them 8 bicycles were undistributed. He does not know that at the time of submitting report only 2 bicycles were shown as undistributed. During his period this report was not submitted. He admits that from the year 2008-09 to 2015-16, 239 bicycles were supplied to Vandali Government Higher Primary School he does not know that out of them 37 bicycles were undistributed. He does not know that at the time of submitting report

only 6 bicycles were shown as undistributed. During his period this report was not submitted.

49. He admits that from the year 2006-07 to 2015-16, 232 bicycles were supplied to Hemanala Government Modern Higher Primary School. He does not know that out of them 19 bicycles were undistributed. He does not know that at the time of submitting report only 2 bicycles were shown as undistributed. During his period this report was not submitted.

50. Further DW-1 admits that from the year 2013-14 to 2015-16 170 bicycles were supplied to Koppara Government Modern Higher Primary School he does not know that out of them 28 bicycles were undistributed. He does not know that at the time of submitting report only 15 bicycles were shown as undistributed. During his period this report was not submitted.

51. He admits that from the year 2005-06 to 2015-16 938 bicycles were supplied to Majarakal Government Highs School he does not know that all the bicycles were distributed He does not know that at the time of submitting report 4 bicycles were shown as undistributed. During his period this report was not submitted.

52. He has verified the documents periodically he denies that he has not maintained the document to show how many bicycles were supplied to schools and how many bicycles were distributed to the school and how many bicycles were remained undistributed.

53. He denies that he has not given suitable direction to the concerned schools, to distribute the remaining bicycles. He denies that he has committed dereliction of duty in distribution of bicycles.

54. According to DW-2 from 6.1.2006 to 23.4.2007 and from 25.7.2010 to 7.12.2010 he was working as BEO in Devadurga Taluk. In the year 2012-13 bicycles were distributed in Jalahalli Government Higher Primary school (GHPS) earlier to that bicycles were not distributed. Distribution of bicycles was not pertaining to his period. In the year 2014-15 bicycles were distributed in J.J. High school. Earlier to that bicycles were not distributed. Therefore he is no way responsible for distribution of bicycles.

55. Further DW-2 has deposed that during his period bicycles were not distributed to boy students in Government Boys Primary school. Investigating officer has not specifically reported in which year 5 bicycles were remained undistributed. During the year 2010-11 bicycles were not supplied from the Government. Therefore during his 2nd term bicycles were not distributed. Investigating officer has not enquired him and also not gave any information regarding the remaining 35 bicycles in JHPS Arakere. During his period the above said bicycles were not supplied.

56. Further according to DW-2 Investigating officer has not enquired him and not given any information regarding remaining 27 bicycles in GHPS Erabagerage. During his period the above said bicycles were not supplied. During his 2nd term in the year 2010-11 bicycles were not supplied. Therefore during his period bicycles were not distributed. Investigating officer has not enquiry or not given any information or notice regarding remaining 3 bicycles in JHPS Kothadoddi. The Investigating officer has not specifically reported during which year 20 bicycles were remained undistributed. During the year 2006-07 bicycles were not distributed in the school. During

his 2nd term in the year 2010-11 bicycles were not supplied. Therefore bicycles were not distributed.

57. During his first term in the year 2006-07 bicycles were not supplied to GHPS Dondaballi. During his 2nd term in the year 2010-11 bicycles were not supplied. Therefore during his period bicycles were not distributed. Bicycles were not distributed during his period in GMHPS Jalahalli he is no way related to charge No. 7. Bicycles were not distributed in the year 2006-07, in GHPS Palakanamaradi during his 2nd term in the year 2010-11 bicycles were not supplied from the Government. Therefore during his period bicycles were not distributed.

58. GHPS Vandali was started in the year 2008-09. Therefore during his first term the said school was not existing. During his 2nd term in the year 2010-11 bicycles were not supplied. Therefore during his period bicycles were not distributed. During the year 2006-07 bicycles were not supplied to GHPS Hemanali. During his 2nd term in the year 2010-11 bicycles were not supplied from the Government. Therefore in that year bicycles were not distributed. He is no way related to charge No. 11.

59. Investigating officer has not given any notice, not taken any information from him regarding remaining 3 bicycles in Government High School (GHS) Mosarakallu. He has not given any information to the Investigating officer either in writing or orally regarding 4 bicycles. It appears that without verifying the documents BEO Nagaraj Haralimara gave false information to the Investigating officer stating that 156 bicycles are remained undistributed. He has not committed any dereliction of duty. He has submitted report Ex.D-

26. According to the Investigating officer report allegations are not established and hence prays to exonerate from the charges.

60. In the cross examination DW-2 has deposed that he cannot say how many high schools and how many primary schools were coming under his jurisdiction. In this regard he has already given the information. DW-2 admits that from the year 2006-07 to 2015-16 Government notification was issued to distribute free bicycles to 8th standard students. It may be true that 23816 bicycles were supplied to Devadurga Taluk to different schools. During his period 563 bicycles were supplied to the department and out of them 562 bicycles were distributed to the schools. One bicycle was retained as a model in the office.

61. Further DW-2 has deposed that he does not know that on 24.8.2016 PW-2 inspected all the schools in Devadurga Taluk. He does not know that Investigating officer has recorded the statements of all the head masters and staffs. He does not know that at that time Nagaraj Haralimara was working as incharge BEO in Devadurga Taluk. He does not know that at the time of spot inspection the Investigating officer has found 51 bicycles undistributed in Jalahalli Government Higher Primary school. He does not know that one bicycle was not distributed in J.J. High School. He does not know that 9 bicycles were undistributed in Jalahalli Government Higher Primary Boys school. He does not know that 48 bicycles were undistributed in Arakere Primary school. He has no information about Investigating officer reporting that 140 bicycles were undistributed.

62. Further DW-2 has deposed that he does not know that H.D.Hunagunda has given information stating that 156 bicycles were undistributed. He does not know that according to his report during the year 2015-16 totally 156 bicycles were remained undistributed. DW-2 has voluntarily deposed that if the said bicycles remained undistributed for the present year they will be distributed in the coming year bringing it to the notice of higher authorities and for the next year considering the remaining bicycles the concerned schools have to submit a demand for supply of bicycles. Since there was no information he was not present at the time of spot inspection.

63. Further according to the DW-2 he has no information that according to the documents pertaining to 15 schools 262 bicycles were undistributed. He has no information that according to the information given by H.D.Hunagund 251 bicycles were remained undistributed. He does not know that there is difference in spot inspection statics and information given by BEO. DW-2 admits that from the year 2007-08 to 2015-16 totally 285 bicycles were supplied to Kottadoddi Government Higher Primary School. He denies that out of them 280 bicycles were undistributed.

64. DW-2 has deposed that in the school documents only 20 bicycles were shown as undistributed. He does not have information that while submitting the report only 3 bicycles were shown as undistributed. During his period this report was not submitted.

65. DW-2 has admitted that from the year 2005-06 to 2015-16, 434 bicycles were supplied to K. Erabagerage GHPS, he does not know that out of them 43 bicycles were undistributed. He does not know that at the time of submitting report only 27 bicycles were

shown as undistributed. During his period this report was not submitted.

66. DW-2 admitted that from the year 2007-08 to 2015-16, 134 bicycles were supplied to Dondambali Government Higher Primary school. He does not know that all the bicycles were distributed. He does not know that while submitting a report 5 bicycles were shown as undistributed. During his period this report was not submitted.

67. DW-2 admitted that from the year 2006-07 to 2015-16, 905 bicycles were supplied to Jalahalli Boys High school. He does not know that out of them 8 bicycles were undistributed. He does not know that at the time of submitting report only 5 bicycles were shown as undistributed. During his period this report was not submitted.

68. DW-2 admits that from the year 2014-15 and 2015-16, 192 bicycles were supplied to Government Modern Higher Primary school Jalahalli. He does not know that out of them 40 bicycles were not distributed. He does not know that while submitted the report only 30 bicycles were shown as undistributed. During his period this report was not submitted.

69. DW-2 admits that from the year 2006-07 to 2015-16, 176 bicycles were supplied to Government Higher Primary School Palakanamardi he does not know that out of them 8 bicycles were undistributed. He does not know that at the time of submitting report only 2 bicycles were shown as undistributed. During his period this report was not submitted.

70. Further DW-2 admits that from the year 2008-09 to 2015-16 239 bicycles were supplied to Government Higher Primary School Vandali. He does not know that out of them 37 bicycles were undistributed. He does not know that at the time of submitting report only 6 bicycles were shown as undistributed. During his period this report was not submitted.

71. DW-2 admits that from the year 2006-07 to 2015-16 232 bicycles were supplied to Government Modern Higher Primary school Hemanala. He does not know that out of them 19 bicycles were undistributed. He does not know that at the time of submitting report only 2 bicycles were shown as undistributed. During his period this report was not submitted.

72. DW-2 admits that from the year 2013-14 to 2015-16 170 bicycles were supplied to Government Modern Higher Primary school Koppara. He does not know that out of them 28 bicycles were undistributed. He does not know that while submitting report only 15 bicycles were shown as undistributed. During his period this report was not submitted.

73. DW-2 admits that from the year 2005-06 to 2015-16 938 bicycles were supplied to Government High school Majarakal. He does not know that all the bicycles were distributed. He does not know that while submitting report only 4 bicycles were shown as undistributed. During his period this report was not submitted.

74. Further DW-2 has deposed that he has verified the documents periodically. He denies that he has not maintained the documents and not taken steps to maintain the documents regarding supply, distribution and remaining bicycles. He denies that he has not

given proper instructions to the concerned schools to distribute the remaining bicycles. He denies that without maintaining documents properly he has committed dereliction of duty.

75. According to DW-3 from 1.6.2008 to 31.12.2008 he worked as incharge BEO in Devadurga Taluk. His original post was district Youth Education officer at Raichur and he worked in both posts. No list or information was given to him regarding the supply, distribution and remaining bicycles in Government Higher Primary School Jalahalli. During his period all the bicycles were distributed and no bicycle was remained undistributed.

76. During the year 2008-09 2470 bicycles were supplied to 61 schools in Devadurga Taluk and all the bicycles were distributed to the students as per Ex.D-13. Bicycles were distributed in J.J. High School Jalahalli in the year 2014-15. Earlier to that bicycles were not distributed. Therefore he is not responsible for distribution of bicycles in J.J. High school. No list or information was given regarding supply, distribution and remaining bicycles in Government Boys high school Jalahalli. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

77. No list or information was given regarding supply, distribution and remaining bicycles in Higher primary school Arakere. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

78. No list or information was given regarding supply, distribution and remaining bicycles in Higher primary school

K.Erabagerage. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

79. No list or information was given regarding supply, distribution and remaining bicycles in Government Higher primary school Kothdoddi. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

80. No list or information was given regarding supply, distribution and remaining bicycles in Government Higher primary school Doddamballi. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed

81. No list or information was given regarding supply, distribution and remaining bicycles in Government Higher primary school K.Erabagerage. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

82. No list or information was given regarding supply, distribution and remaining bicycles in Boys Highs school Jalahalli. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

83. In respect of Government modern Higher primary school Jalahalli, from the year 2014-15 to 2015-16 he was not working as BEO in Devadurga Taluk.

84. No list or information was given regarding supply, distribution and remaining bicycles in Government Higher Primary

school, Palakanamaradi. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

85. No list or information was given regarding supply, distribution and remaining bicycles in Government Higher Primary school Vandali. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

86. No list or information was given regarding supply, distribution and remaining bicycles in Government Higher Primary school Hemanala. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

87. In respect of Government Modern Higher Primary school Koppara, from the year 2014-15 to 2015-16, he was not working as BEO in Devadurga Taluk.

88. No list or information was given regarding supply, distribution and remaining bicycles in Government Highs school Masarakal. During his period all the supplied bicycles were distributed. During his period no bicycle was remained undistributed.

89. DW-2 has deposed that the remaining bicycles will be distributed in the coming year. Considering the remaining bicycles concerned school has to place the demand for the next year. Therefore there is no question of bicycles remaining in the schools. If the students remained absent or leave the school in the middle, for the

students who have bus pass and hostel facility, the bicycles will not be distributed. This fact will come to know only after placing the demand. Therefore there may be chances for not distributing the bicycles to those students. Investigating officer has not specifically reported for which year how many bicycles were remained undistributed. During his period no bicycle was remained undistributed. He was holding two posts. He has not committed dereliction of duty and hence prays to exonerate from the charges.

90. In the cross examination DW-3 has deposed that for six months he was working in Devadurga Taluk. He admits that before he taking the charge, there was an order from Government to distribute free bicycles to girls students. DW-3 has deposed that during his tenure 2515 bicycles were supplied. Before taking charge no bicycle was remained undistributed. During his tenure 2,465 bicycles were distributed, 50 bicycles were remained undistributed. Totally bicycles were distributed for 57 schools. The remaining bicycles were in the schools itself. One bicycle in Herundi school, 4 bicycles in Navilugudda school, 3 bicycles in Chikkabudooru school, 3 bicycles in Herooru school, 14 bicycles in Jerabhandi school, 3 bicycles in Nagadadhhini school, 5 bicycles in Mundaragi school, one bicycle in Hemanuru school, 1 bicycle in Jalahalli school, 2 bicycles in Masarakall school, 2 bicycles in musturu school, 6 bicycles in Alkoda school, 2 bicycles in K.Jadaladinni, 2 bicycles in Kammaladinni, and one bicycle in Devadurga Girls school were remained undistributed. Since the students remained absent those bicycles were not distributed. The bicycles were distributed in the year 2007-08. He took the charge on 15.6.2008 and transferred on

31.12.2008. As on 31.12.2008 the above said 50 bicycles were remained undistributed. He admits that he has not produced any documents to show that the students remained absent. He has not taken any action against the concerned Head master or principal for not distributing 50 bicycles. But he has issued a direction to consider the remaining 50 bicycles while submitting the demand for the next year. But the said direction was not given in writing, the said decision was taken and resolution was passed. He has not produced the copy of resolution. He denies that he has committed dereliction of duty in distribution of bicycles.

91. According to DW-4 from 1.1.2009 to 24.10.2010 he was working as BEO in Devadurga Taluk. During the year 2009-10 in Devadurga Taluk demand order was given for 2,283 bicycles but only 2301 bicycles were supplied. Accordingly 992 bicycles were distributed to girls students 1291 bicycles were distributed to boy students. In respect of boy students, 18 bicycles were remained undistributed. The said 18 bicycles were distributed in the coming year.

92. During his tenure bicycles were not supplied to Jalahalli GHPS. During the year 2014-15 bicycles were distributed in Jalahalli J.J. H.School. Therefore he is not responsible for this charge. During his period 80 bicycles were distributed to boys students in Jalahalli Government Boys High school. Bicycles were not supplied to distribute them to girl students.

93. During his period bicycles were not distributed in Arakere GHPS during his period 11 bicycles were distributed to girls

students and 12 bicycles were distributed to boys students. In K.Erabagerage GHPS no bicycle was remained undistributed. During his period 6 bicycles were distributed to girl students and 10 bicycles were distributed to boys students in Kothadoddi GHPS, no bicycles was remained undistributed. The investigating officer has not specifically reported for which year how many bicycles were remained undistributed in K.Erabagerage. During his period 5 bicycles were distributed to girl students and 9 bicycles were distributed to boys students in Doddamballi GHPS, no bicycles was remained undistributed. Investigating officer has not specifically reported that during which year how many bicycles were remained undistributed in K.Erabagerage GHPS. Investigating officer has not specifically reported that during which year how many bicycles were remained undistributed in Jalahalli Government Boys High school. In respect of GMHPS Jalahalli he has not worked during 2014-15 to 2015-16 as BEO in Devadurga Taluk.

94. Further according to DW-4 during his period 6 bicycles were distributed to girls students and 11 bicycles were distributed to boys students in Palakanamaradi GHPS and no bicycles was remained undistributed. During his period 11 bicycles were distributed to girls students and 11 bicycles were distributed to boys students in Vandalli GHPS and no bicycles was remained undistributed. During his period 13 bicycles were distributed to girls students and 12 bicycles were distributed to boys students in Hemanala GHPS and no bicycles were remained undistributed. In respect of Koppara GMHPS during the year 2013-14, 2014-15 and 2015-16 he has not worked as BEO in Devadurga Taluk, during his

period 30 bicycles were distributed to girls students and 67 bicycles were distributed to boys students in Masarakall Government high school and no bicycles were remained undistributed. Investigating officer has not reported that during his period bicycles were remained undistributed. There is a government circular to call for meeting of Nodal officer and Head Master to receive the bicycles distribute them to the students and if the bicycles remain undistributed, the same shall be distributed in the coming year. Directions was issued to the Nodal officer and Head Master to follow the guidelines. He has not committed any dereliction of duty in distribution of bicycles.

95. In the cross examination DW-4 has deposed that out of 2301 supplied bicycles during his period 2283 bicycles were distributed and 18 bicycles were remained undistributed in J.Jaladinni school. The said bicycles were distributed in the coming year and he will produce the documents. 26 high school and 38 higher primary school and lower primary school were coming under his jurisdiction. He does not know that on 24.8.2016 PW-2 has inspected all the schools. He does not know that Investigating officer has recorded the statement of Head Master, Teacher and staff. He denies that though he was aware about the visit of Investigating officer he did not cooperate for investigation. He denies that at that time 51 bicycles were remained undistributed in Jalahalli GHPS. He admits that one bicycle was remained undistributed in J.J.High school. He denies that 9 bicycles were remained undistributed in Jalahalli GHBPS.

96. DW-4 denies that 48 bicycles were remained in Arakere primary school and 31 bicycles were remained undistributed in K.Erabagerage school. He denies that DGO-6 has given information

that 98 bicycles were remained undistributed. For the suggestion that accordingly Investigating officer report 140 bicycles were remained undistributed, DW-4 has deposed that Investigating officer has filed a false report. He admits that according to DGO-6 156 bicycles were remained undistributed. He denies that according to the inspection made by Investigating officer in 15 schools documents 262 bicycles were remained undistributed. He denies that there is a difference in the numbers given by BEO and Investigating officer.

97. DW-4 does not know that from the year 2007-08 to 2015-16 285 bicycles were supplied to Kottadoddi GHPS. During his period only 16 bicycles were supplied and all of them were distributed. For the suggestion that according to the school documents 20 bicycles were remained undistributed, DW-4 has deposed that they are not pertaining to his period. For the suggestion that from the year 2005-06 to 2015-16 434 bicycles were distributed to K.Erabagerage GHPS, DW-4 has deposed that during his period 23 bicycles were supplied and all of them were distributed. He denies that out of 434 supplied bicycles 43 bicycles were remained undistributed and he has given false report stating that 27 bicycles were not distributed.

98. For the suggestion that from the year 2007-08 to 2015-16, 134 bicycles were supplied to Dondamballi GHPS, DW-4 has deposed during this period 14 bicycles were supplied and all of them were distributed. For the suggestion that from the year 2006-07 to 2015-16, 905 bicycles were distributed to Jalahalli Boys High school, DW-4 has deposed that during this period 80 bicycles were supplied and all of them were distributed. For the suggestion that from the year

2014-15 to 2015-16, 172 bicycles were distributed to Jalahalli GHMPS, DW-4 has deposed that no bicycles were supplied during his period.

99. For the suggestion that from the year 2006-07 to 2015-16, 176 bicycles were supplied to Palakanamaradi GHMPS, DW-4 has deposed that during this period 17 bicycles were supplied and all of them were distributed. For the suggestion that from the year 2008-09 to 2015-16, 239 bicycles were supplied to Vandhali GHPS, DW-4 has deposed that during this period 22 bicycles were supplied and all of them were distributed.

100. For the suggestion that from the year 2006-07 to 2015-16, 230 bicycles were supplied to Hemanala GMHPS, DW-4 has deposed that during this period 25 bicycles were supplied and all of them were distributed.

101. He denies that out of them 19 bicycles were not distributed but he has wrongly reported that 2 bicycles were not distributed. It may be true that from the year 2013-14 to 2015-16, 170 bicycles were distributed to Koppara GHMPS but it was not during his period. For the suggestion that from the year 2006-07 to 2015-16, 938 bicycles were supplied to Madarakall Government High school, DW-4 has deposed that during this period 21 bicycles were supplied and all of them were distributed.

102. He has verified the documents. He denies that he has not maintained the documents regarding supply, distribution and

remaining bicycles. He denies that he has not given direction to the concerned schools in respect of remaining bicycles. He denies that he has committed dereliction of duty in not maintaining the documents and in not taking steps and in not giving proper directions and instructions.

103. According to DW-5 from December 2010 to June 2011 he was working as incharge BEO in Devadurga Taluk, his original post was case worker in the office of the DDPI Raichur. During the year 2010-11 2307 bicycles were supplied to 66 schools. 1337 bicycles were distributed to girl students and 970 bicycles were distributed to boy students and no bicycles were remained undistributed during his period. 49 bicycles were distributed to boy students in GHPS Jalahalli, no bicycles was supplied to distribute them to girl students. No bicycles was remained undistributed. Distribution of bicycles in J.J school Jalahalli is pertaining to the year 2014-15. Before that bicycles were not distributed. Therefore he is not concerned to the distribution of bicycles in J.J. high school, Jalahalli.

104. In the cross examination DW-5 has deposed that 29 high schools and 38 Higher primary schools and lower primary schools were coming under his jurisdiction. He does not know that on 24.8.2016 PW-2 has inspected all the schools. He does not know that Investigating officer has recorded the statement of Head Master, Teacher and staff. He denies that though he was aware about the visit of Investigating officer he did not co-operate for investigation.

105. He denies that 51 bicycles were remained undistributed in Jalahalli GHPS. One bicycle remained in J.J. High school was not pertaining to his period. Nine bicycles remained in Jalahalli GHBPS was not pertaining to his period. 48 bicycles remained in Arakere GPS were not pertaining to his period. 31 bicycles remained in the K.Erabagerage were not pertaining to his period. He denies that DGO-6 has given information that 98 bicycles were remained undistributed. He does not know that according to the Investigating officer 140 bicycles were remained undistributed. 156 bicycles has stated by DGO-6 are not pertaining to his period. 262 bicycles according to 15 schools documents were not pertaining to his period. The difference in the numbers given by Investigating officer and BEO is not pertaining to his period.

106. DW-5 does not know that from the year 2007-08 to 2015-16, 285 bicycles were supplied to Kottadoddi GHPS. DW-5 has deposed that during his period only 25 bicycles were supplied and all of them were distributed. The remained 20 bicycles according to school records are not pertaining to his period. 434 bicycles supplied to K.Erabagerage GHPS from the year 2005-06 to 2015-16 were not pertaining to his period. 134 bicycles supplied to Dondambali GHPS from the year 2006-07 to 2015-16 were not pertaining to his period. For the suggestion that 905 bicycles were supplied to Jalahalli GHMBPS from the year 2006-07 to 2015-16, DW-5 has deposed that during this period only 87 bicycles were supplied and all of them were distributed. 192 bicycles supplied to Jalahalli GHMPS from the year 2014-15 to 2015-16 were not pertaining to his period. 176 bicycles supplied to Palakanamaradi GHMPS from the year 2006-07

to 2015-16 were not pertaining to his period. 239 bicycles supplied to Vandali GHPS from the year 2008-09 to 2015-16 were not pertaining to his period. 230 bicycles supplied to Hemanala GHMPS from the year 2006-07 to 2015-16 were not pertaining to his period. For the suggestion that 170 bicycles were supplied to Koppara GHMPS from the year 2013-14 to 2015-16, DW-5 has deposed that during this period only 95 bicycles were supplied and all of them were distributed. For the suggestion that 938 bicycles were supplied to Madarakal GHS from the year 2005-06 to 2015-16, DW-5 has deposed that during his period only 16 bicycles were supplied and all of them were distributed.

107. DW-5 has deposed that he has verified all the documents periodically. He denies that he has not maintained the documents and not taken steps to see how many bicycles were supplied, distributed and remained undistributed. He denies that he has not taken steps regarding undistributed bicycles. He denies that he has committed dereliction of duty by not maintaining the documents and in not giving direction and instructions to the concerned schools.

108. According to the DW-6 from 30.10.2013 to 19.4.2016 he was working as BEO in Devadurga Taluk as per Ex.D-16. He took the charge from DGO-5 on 19.10.2013, by that time the demand order work supply and distribution of bicycles was completed. He has received the documents and invoice from the concerned schools certified the same and forwarded to the agency. During the year 2014-15, 1527 girls students 2038 boys students were admitted to 8th standard in Devadurga Taluk. Bicycles were not supposed to be

distributed to the repeaters, students staying in hostel and students who have bus pass. The number of this type of students are 80 girls students and 133 boys students. During the year 2013-14 earlier BEO had maintained balance sheet, according to which 72 bicycles to be distributed to girls students, 118 bicycles to be distributed to boys students. Totally 190 bicycles were remained undistributed. During the year 2014-15 those 190 bicycles were deducted from the demand order and placed the request for supply of 1375 bicycles for girls students and 1787 bicycles for boys students totally 3162 bicycles. During the year 2014-15 1328 bicycles were distributed to girls students and 1741 bicycles were distributed to boys students and totally distribution is 3039 bicycles. In the end of the year 2014-15 totally 123 distributed were remained undistributed all the bicycles were pertaining to the concerned schools.

109. Further DW-6 has deposed that during the year 2015-16 1778 girls students and 2122 boys students totally 3900 students were admitted to 8th standard in Devadurga Taluk. Out of them 24 girls students 73 boys students totally 97 students were either repeaters or staying in the hostel or were having bus pass. At the end of the year 2014-15 totally 123 bicycles were remained undistributed. Deducting the same request was placed for supply of 3680 bicycles. He received the statistics from the concerned heads of the schools confirmed himself and placed the demand. Further according to DW-6 during the year 2015-16 totally 3524 bicycles were distributed. At the end of the year 2015-16, 156 bicycles were remained undistributed. The said 156 bicycles were in the custody of the concerned schools. They

would be distributed in the coming year. 156 undistributed bicycles as stated by the complainant would be distributed in the coming year.

110. Further DW-6 has deposed that the Investigating officer has not specifically reported for which year how many bicycles were remained undistributed. All the bicycles will have charsi Number and frame number and they will be mentioned in the distribution register. The agency also will mentioned the year of distribution in the invoice. Therefore it can be verified in which year the bicycles were distributed and were to be distributed. But the Investigating officer has not verified the same. The head master of Kothadoddi GHPS on 1.10.2015 has given written information to BEO stating that during the year 2015-16 3 bicycles which were to be distributed to the boys students were remained undistributed as per Ex.D-19. But the same head master has given information to the Investigating officer stating that 20 bicycles were remained undistributed.

111. Further DW-6 has deposed that K.Erabagerage GHPS has given information to the BEO as per Ex.D-20 stating that 27 bicycles are remained undistributed. But the same head master given information to Investigating officer stating that 43 bicycles were remained undistributed. But at the time of spot inspection the investigating officer has found 31 bicycles which were undistributed.

112. Further DW-6 has deposed that the head master of Doddamballi GHPS has given information as per Ex.D-21 to BEO stating that 5 bicycles were remained undistributed. But the same head master has given information to the Investigating officer stating that no bicycles was remained undistributed.

113. Further DW-6 has deposed that Jalhalli GBHS has given information as per Ex.D-22 to the BEO stating that 5 bicycles were remained undistributed. For the same head master has informed to the Investigating officer stating that 9 bicycles were remained undistributed.

114. Further DW-6 has deposed that Gowrampete GHPS has informed the BEO at Ex.D-23 stating that 4 bicycles were remained undistributed. The same head master has informed the Investigating officer stating that 6 bicycles were remained undistributed.

115. Further according to the DW-6 in Devadurga Taluk 400 schools were there. But out of them only 83 schools were eligible to distribute the bicycles. No vehicle was provided to him to visit each school to verify the statistics of the bicycles. The earlier vehicle was put to scrape. Therefore he was depending on the information given by the head master of concerned schools. He conducted hobli level meetings of concerned head masters in respect of distribution of bicycles. There are no irregularities or misuse of bicycles, the remaining bicycles were distributed in the coming year. The Investigating officer without obtaining proper information and without verifying the circulars has submitted a false report.

116. Further according to DW-6 the same Investigating officer has given different reports as per Ex.D-24 and Ex.D-25. According to report of Investigating officer the concerned school head masters have not given correct statistics, therefore there is difference in number of bicycles remained, undistributed and number of bicycles

distributed. Therefore there is no misuse in distribution of bicycles. Hence he prays to exonerate from the charges.

117. In the cross examination DW-6 has deposed that 403 schools were coming under his jurisdiction. He does not know on 24.8.2016 PW -2 has visited all the schools for spot inspection. He does not know that Investigating officer has recorded the statements of all the head masters, teachers and staff. He denies that though he was aware about the visit of PW-2. He did not go there and not co-operated for investigation. He admits that one bicycle was remained undistributed in J.J. High school and 9 bicycles were remained undistributed in Arakere Primary school. He does not know that according to Investigating officer's report, 140 bicycles were remained undistributed. He admits that according to him at the time of investigation 156 bicycles were remained undistributed. 262 bicycles remained undistributed, according to 15 schools documents were not pertaining to his period. For the suggestion that there is a difference in the information given by BEO and Investigating officer report, DW-6 has deposed that it has occurred since DGO-5 has given wrong information. For the suggestion that from the year 2007-08 to 2015-16 285 bicycles were supplied to Kottadoddi GHPS, DW- 6 has deposed that during his period 3680 bicycles were supplied. Out of them 3524 bicycles were distributed and 150 bicycles were remained undistributed. For the suggestion that in Kottadoddi GHPS 20 bicycles were remained undistributed, DW-6 has deposed that they were not pertaining to his period. He has verified all the documents periodically. Further DW-6 has denied all the suggestions made by learned presenting officer.

118. According to Ex.D-1 Circular dated: 10.10.2013 the circular issued by the commissioner Public Instruction Department before distributing the bicycles, head of the concerned schools have to distributed the earlier supplied bicycles and then have to distribute the bicycles supplied in the present year, overhauling has to be done by the suppliers before distributing, the schools shall not receive the bicycles more than the required numbers, if there is a shortage or excess in supply of bicycles immediate report has to be submitted to the office of the commissioner, the serial numbers of the bicycles are to be entered in the school register along with the name and address of the students, signature of the students and their parents, one copy has to be maintained in the office of the BEO and DDPI, a certificate has to be issued by the concerned schools regarding fitness of the bicycles and regarding distribution. The BEO while putting the signature had to put the date of receipt of the bicycles, the concerned DDPI had to collect information from BEO and consolidate statement had to be submitted to the office of the commissioner once in 15 days, after supplying within 6 months servicing camp had to be held, three members committee consisting of the concerned schools head one president of SDMC and any local government employee have to make usual inspection regarding quality of bicycles, the concerned schools have to put the date of receipt and have to prepare a statement and have to submit along with the certificate A certificate has to be obtained from the parents to the effect that the bicycles are used for educational purpose, the concerned schools have to maintain tool kit, containing spanners, air pump, puncher materials, etc., name and serial number are to be mentioned on the bicycles to avoid its mis use,

twice in a week i.e., on Monday and Saturday attendance of the bicycles has to be taken, the school shall see that the bicycles are not sold to others and it is not misused for other purpose, the schools have to see that the bicycles are used by the students upto 10th standard in good condition. The concerned school had to reserve space for parking bicycles and had to take care to avoid theft. But the DGOs have not produced any document to show all these conditions are followed.

119. According to the Investigating officer report Ex.P-8, 98 bicycles were remained as per the information given by BEO. But on physical verification the Investigating officer found that 140 bicycles were remained in 5 schools. 15 schools have given the list of supplied bicycles, distributed bicycles and remaining bicycles. Ex.P-12 is the information given by the head master Kothadoddi GHPS. According to which only in the year 2015-16, 3 bicycles were remaining. Ex.P-13 is the information furnished by K.Erabagerage GHPS according to this information during the year 2011-12, 12 bicycles were remaining and they were returned. In the year 2012-13, 17 bicycles were remaining and they were not returned. In the year 2013-14, 18 bicycles in the year 2014-15, 19 bicycles, in the year 2015-16 31 bicycles were remaining, but they were not returned.

120. Ex.P-14 is the information given by Arakere GMHPS, according to which in the year 2013-14, 10 bicycles, in the year 2014-15, 7 bicycles and in the year 2015-16, 31 bicycles totally 48 bicycles were remaining. DGOs have not produced any document to show that the same was reported to the concerned authorities.

121. According to Ex.P-15 the information given by Doddaballi GHPS 5 bicycles were remaining. According to Ex.P-16 the information given by Jalahalli Boys High school 8 bicycles were remaining. According to Ex.P-17 the information given by GMHPS Jalahalli, 30 bicycles were remaining. According to Ex.P-18 the information given by Gowrampete GHPS during the year 2012-13 one bicycle was remaining, in the year 2013-14 one bicycle was remaining, in the year 2015-16, 4 bicycles were remaining and they were returned.

122. According to Ex.P-19 the information given by Palakanamaradi Government Higher Primary School in the year 2007-08 2 bicycles were remaining and in the year 2011-12, 4 bicycles were remaining and they were returned, in the same school during the year 2015-16, 2 bicycles were remaining and they were not returned. According to Ex.P-20 in Hosura –Siddapura GHPS only in the year 2015-16, 5 bicycles were remaining and they were not returned. According to Ex.P-21 the information given by Alakodu GHPS in the year 2013-14 one bicycle was remaining and in the year 2015-16 11 bicycles were remaining. According to Ex.P-22 the information given by J.J.High School one bicycle was remaining. According to Ex.P-24 the information given by Hemanala GHPS 19 bicycles are remaining.

123. After collecting the statistics from the concerned schools the then BEO submitted information dated: 24.8.2016 stating that 156 bicycles were remained. The Investigating officer on 24.8.2016 visited the office of the BEO at Devadurga Taluk and on enquiry incharge BEO Sri.Nagaraja Aralimara produced the documents pertaining to his period only regarding distribution of

bicycles and informed that the earlier records are not available in the office. Therefore he issued a requisition to furnish the information. According to the information given by said BEO at the end of the year 2015-16, 156 bicycles were remaining.

124. PW-2 might have been made allegations against 11 BEOs. But this enquiry is restricted against whom the Government order is issued. The truth might not have come out at the first investigation but, when the matter was thoroughly investigated the truth has come out. Therefore there is a difference of opinion in Ex.P-7 and 8. Therefore the DGOs cannot take a benefit of earlier report.

125. DGOs - BEOs have not independently produced any material acceptable evidence on record to show that how many bicycles were supplied, distributed and remained undistributed during their tenure.

126. One bicycle was retained for model in the office of DW-2. There is no order or circular to keep a model. No stock register was maintained to that effect.

127. Though the agency supplied bicycles directly to the schools, it is the duty of the concerned BEOs to see that the documents regarding supply, distribution and remaining bicycles are maintained in each and every school. Otherwise there is every chance to misuse the bicycle and the scheme of the government would not be helpful to the needy students.

128. My findings on Charge No. 1 (a):- Along with Sri. Basavaraju CRP the Investigating officer visited Jalahalli GMHPS on enquiry the teacher Thippaiah has shown 51 bicycles kept in a room.

Sri.Thippaiah also informed that 18 bicycles out of them are pertaining to Girls High School. On enquiry the head mistress Smt. Geetha informed that 18 bicycles were remained undistributed.

My findings on Charge No. 1 (b):- The Investigating officer also visited J.J. High school and physically found that one bicycle was remaining undistributed

My findings on Charge No. 1 (c):- The Investigating officer visited the Jalahalli Boys High School and found 9 bicycles.

My findings on Charge No. 1 (d):- The Investigating officer has physically found 48 bicycles in Arakere GHPS.

My findings on Charge No. 1 (e):- In K.Erabagerage GHPS along with Head master the Investigating officer has physically found 31 bicycles undistributed.

Hence, the charge No. 1 (a) to charge No.1 (e) framed against DGOs are proved.

129. My findings on Charge No. 2:- According to Ex.P-12 285 bicycles were supplied to GHPS Kothadoddi from the year 2007-08 to 2015-16 out of them 280 were distributed. But as per Ex.P-12 and Ex.P-9 only 3 bicycles were remaining. But the Investigating officer has physically found 20 bicycles. Thereby the DGOs have not maintained proper document regarding supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No. 2 framed against DGOs are proved.**

130. My findings on Charge No. 3 & 5:- As per Ex.P-13 43 bicycles were remaining in K.Erabagerage from the year 2012-13

to 2015-16. But the Investigating officer physically found only 27 bicycles. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No. 3 & 5 framed against DGOs are proved.**

131. My findings on Charge No. 4:- According to Ex.P-15 5 bicycles were remained undistributed in Doddaballi GHPS. According to the Investigating officer report 132 bicycles were supplied. But distribution of bicycles are 134. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No. 4 framed against DGOs are proved.**

132. My findings on Charge No. 6:- As per Ex.P-16 905 bicycles were supplied to Jalahalli Boys High school and 8 bicycles were not distributed. But according to information furnished by BEO Devadurga Ex.P-9 only 5 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No. 6 framed against DGOs are proved.**

133. My findings on Charge No. 7:- As per Ex.P-17 192 bicycles were supplied to Jalahalli GMHPS and 40 bicycles were not distributed. But according to information furnished by BEO Devadurga Ex.P-9 only 30 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by

the department. **Hence, the charge No. 7 framed against DGOs are proved.**

134. My findings on Charge No. 8:- As per Ex.P-19 176 bicycles were supplied to Palakanamaradi GHPS and only 8 bicycles were not distributed. But according to information furnished by BEO Devadurga Ex.P-9 only 2 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No. 8 framed against DGOs are proved.**

135. My findings on Charge No. 9:- As per Ex.P-23 239 bicycles were supplied to Vandali GHPS and 37 bicycles were not distributed. But according to information furnished by BEO Devadurga Ex.P-9 only 6 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No.9 framed against DGOs are proved.**

136. My findings on Charge No. 10:- As per Ex.P-24 232 bicycles were supplied to Hemanala GHPS and 19 bicycles were not distributed. But according to information furnished by BEO Devadurga Ex.P-9 only 2 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No.10 framed against DGOs are proved.**

137. My findings on Charge No. 11:- As per Ex.P-25 170 bicycles were supplied to Koppara GMHPS and 28 bicycles were not distributed. But according to information furnished by BEO Devadurga Ex.P-9 15 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No.11 framed against DGOs are proved.**

138. My findings on Charge No. 12:- As per Ex.P-26 930 bicycles were supplied to Majarakal GHS and no bicycles was remained undistributed. But according to information furnished by BEO Devadurga Ex.P-9 only 4 bicycles were not distributed. Thereby the DGOs have not maintained proper document in supply, distribution and remaining bicycles and not followed the conditions imposed by the department. **Hence, the charge No.12 framed against DGOs are proved.**

139. The total number of bicycles which were not distributed is 262, but the information furnished by DGOs as BEOs, Devadurga taluk is that 156 cycles were not distributed. Further DGOs No.1 to 6 being the BEOs of Devadurga taluk had the responsibility of verifying whether the bicycles distributed to the schools by the Government are properly distributed and whether the bicycles left over after distribution were taken to stock register and what action had to be taken with respect to bicycles left over. DGOs as a BEOs of Devadurga taluk have failed in performing their duty and in not verifying whether the bicycles were distributed or not, whether bicycles left over were taken to stock register, the reason why the

bicycles were left over without distribution and what action was taken on the remaining bicycles. DGOs as BEOs have also failed in their duty in giving directions/instructions to the concerned Head Masters on the action to be taken on the left over the bicycles.

140. If the documents were maintained properly, it would be convenient for the concerned head master and the BEO's to furnish correct information. None of the DGOs bothered to maintain documents in their jurisdiction. Thereby caused irregularities and committed dereliction of duty.

141. Therefore, overall examination of the evidence on record shows that the disciplinary authority has established the charge No. 1 (a) to 1 (e) and charge No. 2 to 12 leveled against DGOs No.1 to 6. Hence, I proceed to record the following:-

FINDINGS

142. The Disciplinary Authority has proved the charges No. 1 (a) to 1 (e) and charge No. 2 to 12 leveled against DGOs No.1 to 6. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

143. The date of retirement of DGO-1 is 30.4.2024, DGO-2 is 31.5.2030, DGO-3 is 30.10.2018, DGO-4 is 31.5.2023, DGO-5 is 31.7.2029 and DGO-6 is 31.8.2018.

sdt

(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9
Karnataka Lokayukta, Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW.1	Sri.Allappa S/o Basanagowda, Agriculturist, Devadurga Taluk, Raichur District original
PW-2	Sri.H.Doddanna, S/o Hanumanthappa, the then Police Inspector, Karnataka Lokayukta Koppala original

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P 1	Ex.P-1 is the complaint dtd: 31.3.2016
Ex.P 2 &3	Ex.P-2 and 3 are the complaint in form No. 1 and 2 dtd: 31.3.2016
Ex.P-4	Ex.P-4 are the documents secured under RTI and enclosed to complaint
Ex.P-5	Ex.p-5 is the rejoinder dtd: 13.4.2017
Ex.P-6	Ex.P-6 is the letter dtd: 22.3.2017 from ARE-5 to complainant
Ex.P-7	Ex.P-7 is the report dtd: 4.2.2017 of PI Karnataka Lokayukta Raichur
Ex.P-8	Ex.P-8 is the report dtd: 19.11.2016 of PI Karnataka Lokayukta Raichur
Ex.P-9 to Ex.P-28	Ex.P-9 to Ex.P-28 are the statement of undistributed bicycles for the year, 2007-08 to 2015-16, pertaining to different schools.

iii) List of witnesses examined on behalf of DGOs

DW-1	DGO-5 Sridhara the then BEO
DW-2	DGO-1 Sri. Narayanagowda the then BEO
DW-3	DGO-2 Mallikarjuna then BEO
DW-4	DGO-3 Hanumanthappa then BEO
DW-5	DGO-4 Sri.Mothilal Doddamani then BEO
DW-6	DGO-6 Hanumanthappa Devappa Hunagunda then BEO

iv) **List of documents marked on behalf of DGO**

Ex.D-1	Ex.D-1 is the circular dtd: 10.10.2013 of commissioner Directorate of public instruction department
Ex.D-2 & 3	Ex.D-2 & 3 is the beneficiaries distribution register for the year 2010-11
Ex.D-4	Ex.D-4 are documents pertaining to distribution of bicycles
Ex.D-5 & 6	Ex.D-5 & 6 are the statement of undistributed bicycles for the year, 2015-16, pertaining to different schools.
Ex.D-7 & 8	Ex.D-7 & 8 is the written statement dtd: 3.2.2017 & 4.2.2017
Ex,D-9 & 10	Ex.D-9 & 10 are the statement of bicycles distributed in the year,2006-07 to 2015-16, pertaining to Devadurga schools
Ex.D-11	Ex.D-11 is the bicycle indent forms
Ex.D-12	Ex.D-12 is the report dtd: 4.2.2017 of PI Karnataka Lokayukta Raichur
Ex.D-13	Ex.D-13 is the statement of bicycles received, distributed and remained.
Ex.D-14	Ex.D-14 is the beneficiaries distribution register
Ex.D-15	Ex.D-15 is the statement pertaining to Devadurga BEO office
Ex.D-16	Ex.D-16 is the memorandum dtd: 19.10.2013
Ex,D-17	Ex.D-17 is the statement of bicycles distribution register for the year 2014-15
Ex,D-18	Ex.D-18 is the statement of bicycles distribution register for the year 2014-15
Ex.D-19	Ex.D-19 is the statement of bicycles distribution letter dtd: 1.10.2015
Ex.D-20	Ex.D-20 is the statement of bicycles distribution letter dtd: 1.10.2015
Ex.D-21 & 22	Ex.D-21 & 22 is the statement of bicycles received,

	distributed and remained of different schools.
Ex.D-23	is the statement of bicycles distribution register for the year 2015-16
Ex.D-24 & 25	Ex.D-24 & 25 are the report dtd: 19.11.2016 & 4.2.2017 PI Karnataka Lokayukta Raichur
Ex.D-26	Ex.D-26 is the list of beneficiaries -2006-07

sdt

(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-1/ಡಿಇ/124/2018/ಎ.ಆರ್.ಇ-9

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬೆಂಗಳೂರು-560001.
ದಿನಾಂಕ: 20ನೇ ಮಾರ್ಚ್ 2023.

-:: ಶಿಫಾರಸು ::-

ವಿಷಯ: ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ಶ್ರೀಯುತರು:

- (1) ನಾರಾಯಣಗೌಡ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಪ್ರವಾಚಕರು, ಸಿ.ಟಿ.ಇ. ಜಮಖಂಡಿ, ಬಾಗಲಕೋಟೆ);
- (2) ಮಲ್ಲಿಕಾರ್ಜುನ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಯರಮರಸ್, ರಾಯಚೂರು);
- (3) ಹನುಮಂತಪ್ಪಬಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರು ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ);
- (4) ದೊಡ್ಡಮನಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ನಿಡಗುಂದಿ, ವಿಜಯಪುರ);
- (5) ಶ್ರೀಧರ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ದಾವಣಗೆರೆ); ಮತ್ತು
- (6) ಹುನಗುಂದ ಹೆಚ್.ಡಿ., ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ಯರಮರಸ್, ರಾಯಚೂರು) ಇವರುಗಳ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: (1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ ಇಡಿ 03 ಡಿಜಿಟ 2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 19/02/2018.
- (2) ಉಪಲೋಕಾಯುಕ್ತ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಬೆಂಗಳೂರು ರವರ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ.ಉಪಲೋಕ್-1/ಡಿಇ/124/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 12/03/2018.
- (3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-9, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ ದಿನಾಂಕ: 18/03/2023.

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 19/02/2018 ರಂತೆ (1) ಶ್ರೀ ನಾರಾಯಣಗೌಡ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಪ್ರವಾಚಕರು, ಸಿ.ಟಿ.ಇ. ಜಮಖಂಡಿ, ಬಾಗಲಕೋಟೆ); (2) ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಯರಮರಸ್, ರಾಯಚೂರು); (3) ಶ್ರೀ ಹನುಮಂತಪ್ಪಬಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರು ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ); (4) ಶ್ರೀ ದೊಡ್ಡಮನಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ನಿಡಗುಂದಿ, ವಿಜಯಪುರ); (5) ಶ್ರೀ ಶ್ರೀಧರ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ದಾವಣಗೆರೆ); ಮತ್ತು (6) ಶ್ರೀ ಹುನಗುಂದ ಹೆಚ್.ಡಿ., ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ಯರಮರಸ್, ರಾಯಚೂರು) (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ '1 ರಿಂದ 6ನೇ ಆ.ಸ.ನೌಕರರುಗಳು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರುಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-1/ಡಿ.ಇ/124/2018, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 12/03/2018ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ 1 ರಿಂದ 6ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.
3. 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಗೌಡ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಪ್ರವಾಚಕರು, ಸಿ.ಟಿ.ಇ. ಜಮಖಂಡಿ, ಬಾಗಲಕೋಟೆ); 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಯರಮರಸ್, ರಾಯಚೂರು); 3ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹನುಮಂತಪ್ಪ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರು ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ); 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಮನಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ನಿಡಗುಂದಿ, ವಿಜಯಪುರ); 5ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಶ್ರೀಧರ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ದಾವಣಗೆರೆ); ಮತ್ತು 6ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹುನಗುಂದ ಹೆಚ್.ಡಿ., ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ಯರಮರಸ್, ರಾಯಚೂರು) ರವರುಗಳ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

1.
 - a) According to the list furnished by you-DGOs as BEOs, Devadurga taluk, 30 cycles were remaining in Government Higher Primary School, Jalahalli but I.O found 51 cycles at the time of spot verification.
 - b) According to the list furnished by you-DGOs as BEOs, Devadurga taluk, 01 cycle was remaining in J.J. High School, Jalahalli and I.O also found 01 cycle at the time of spot verification.

4

- c) According to the list furnished by you-DGOs as BEOs, Devadurga taluk, 05 cycles were remaining in Government Boys High School, Jalahalli but I.O found 09 cycles at the time of spot verification.
 - d) According to the list furnished by you-DGO as BEOs, Devadurga taluk, 35 cycles were remaining in Government Higher Primary School, Arakera but I.O found 48 cycles at the time of spot verification.
 - e) According to the list furnished by you-DGOs as BEOs, Devadurga taluk, 27 cycles were remaining in Government Higher Primary School, K.Irabagera but I.O found 31 cycles at the time of spot verification.
2. About 285 cycles were supplied to Government Higher Primary School, Kottadoddi from 2007-08 to 2015-16, 280 cycles were not distributed. But on verification of documents, only 20 cycles were not distributed as per records. The information furnished you-DGOs as BEO, Devadurga taluk is that only 3 cycles were not distributed.
 3. About 434 cycles were supplied to Government Higher Primary School, K.Irabagera from 2005-06 to 2015-16, 43 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 27 cycles were not distributed.
 4. About 134 cycles were supplied to Government Higher Primary School, Dondambali from 2007-08 to 2015-16 and they have been distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 05 cycles were not distributed.
 5. About 434 cycles were supplied to Government Higher Primary School, K.Irabagera from 2005-06 to 2015-16, 43 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 27 cycles were not distributed.
 6. About 905 cycles were supplied to Government Boys High School, Jalahalli from 2006-07 to 2015-16 and 08 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 5 cycles were not distributed.



7. About 192 cycles were supplied to Government Model Higher Primary School, Jalahalli from 2014-15 to 2015-16 and 40 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 30 cycles were not distributed.
8. About 176 cycles were supplied to Government Higher Primary School, Palakanamaradi from 2006-07 to 2015-16 and 8 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 2 cycles were not distributed.
9. About 239 cycles were supplied to Government Higher Primary School, Vandali from 2008-09 to 2015-16 and 37 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 6 cycles were not distributed.
10. About 232 cycles were supplied to Government Higher Primary School, Hemanala from 2006-07 to 2015-16 and 19 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 2 cycles were not distributed.
11. About 170 cycles were supplied to Government Model Higher Primary School, Koppara from 2013-14 to 2015-16 and 28 cycles were not distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 15 cycles were not distributed.
12. About 938 cycles were supplied to Government High School, Majarakal from 2005-06 to 2015-16 and all the cycles were distributed. The information furnished by you-DGOs as BEOs, Devadurga taluk is that only 4 cycles were not distributed.

The total number of cycles which were not distributed is 262, but the information furnished by you-DGOs as BEOs, Devadurga taluk is that 156 cycles were not distributed.

You-DGO No.1 to 6 being the BEOs of Devadurga taluk had the responsibility of verifying whether the cycles

distributed to the schools by the Government are properly distributed and whether the cycles left over after distribution were taken to stock register and what action had to be taken with respect to cycles left over. You-DGOs as a BEOs of Devadurga taluk have failed in your duty in not verifying whether the cycles were distributed or not, whether cycles left over were taken to stock register, the reason why the cycles were left over without distribution and what action was taken on the remaining cycles. You-DGOs as BEOs have also failed in your duty to giving directions/instructions to the concerned Head Masters on the action to be taken on the left over the cycles.

Thereby you -DGOs have failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of a government servant and thus you are guilty of misconduct u/r 3 (1) (i) to (iii) of Karnataka Civil Service (conduct) Rules 1966.

4. ವಿಚಾರಣಾಧಿಕಾರಿಯಾದ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-9), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಗೌಡ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಪ್ರವಾಚಕರು, ಸಿ.ಟಿ.ಇ. ಜಮಖಂಡಿ, ಬಾಗಲಕೋಟೆ); 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಯರಮರಸ, ರಾಯಚೂರು); 3ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹನುಮಂತಪ್ಪಬಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರು ನಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ); 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಮನಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ನಿಡಗುಂದಿ, ವಿಜಯಪುರ); 5ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಶ್ರೀಧರ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ದಾವಣಗೆರೆ); ಮತ್ತು 6ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹನಗುಂದ ಹೆಚ್.ಡಿ., ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ಯರಮರಸ, ರಾಯಚೂರು) ರವರುಗಳ

ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.

5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು 1 ರಿಂದ 6ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸಲು ಇಬ್ಬರು ಸಾಕ್ಷಿಗಳನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಮತ್ತು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ರಂತೆ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-28 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ. 1 ರಿಂದ 6ನೇ ಆ.ಸ.ನೌಕರರು ಸ್ವತಃ ತಾವೇ ಡಿ.ಬ್ಲ್ಯೂ-2, ಡಿ.ಬ್ಲ್ಯೂ-3, ಡಿ.ಬ್ಲ್ಯೂ-4, ಡಿ.ಬ್ಲ್ಯೂ-5, ಡಿ.ಬ್ಲ್ಯೂ-1 ಮತ್ತು ಡಿ.ಬ್ಲ್ಯೂ-6 ಎಂದು ಕ್ರಮವಾಗಿ ಸಾಕ್ಷಿಯಾಗಿ ವಿಚಾರಣೆ ಮಾಡಿಕೊಂಡು, ನಿಶಾನೆ ಡಿ-1 ರಿಂದ ಡಿ-26 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.
6. 1 ರಿಂದ 6ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸುವಂತೆ ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.
7. ಆ.ಸ.ನೌಕರರ ಪ್ರಥಮ ಮೌಖಿಕ ಹೇಳಿಕೆಯ ಪ್ರಕಾರ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ಮಾಹಿತಿಯಂತೆ, 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಗೌಡ ರವರು ದಿನಾಂಕ: 30/04/2024 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ; 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ ರವರು ದಿನಾಂಕ: 31/05/2030 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ; 3ನೇ

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ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹನುಮಂತಪ್ಪಬಿ ರವರು ದಿನಾಂಕ: 31/10/2018 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ; 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಮನಿ ರವರು ದಿನಾಂಕ: 31/05/2023 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ; 5ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಶ್ರೀಧರ ರವರು ದಿನಾಂಕ: 31/07/2029 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ; ಮತ್ತು ಮತ್ತು 6ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹುನಗುಂದ ಹೆಚ್.ಡಿ. ರವರು ದಿನಾಂಕ: 31/08/2018 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ.

8. 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಗೌಡ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಪ್ರವಾಚಕರು, ಸಿ.ಟಿ.ಇ. ಜಮಖಂಡಿ, ಬಾಗಲಕೋಟೆ); 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಯರಮರಸ್, ರಾಯಚೂರು); 3ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹನುಮಂತಪ್ಪಬಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರು ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ); 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಮನಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ನಿಡಗುಂದಿ, ವಿಜಯಪುರ); 5ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಶ್ರೀಧರ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ದಾವಣಗೆರೆ); ಮತ್ತು 6ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹುನಗುಂದ ಹೆಚ್.ಡಿ., ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ಯರಮರಸ್, ರಾಯಚೂರು) ರವರುಗಳ ವಿರುದ್ಧ ಸಾಬೀತಾಗಿರುವ ಆರೋಪದ ಸ್ವರೂಪವನ್ನು ಹಾಗೂ ಸಂದರ್ಭಗಳ ಸಂಪೂರ್ಣತೆಯನ್ನು ಪರಿಗಣಿಸಿ, ಆರೋಪ ನಂ.1(ಎ) ರಿಂದ 1(ಇ) ರವರೆಗೆ ಮತ್ತು ಆರೋಪ ನಂ.2 ರಿಂದ 12 ರವರೆಗೆ ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ನಿರ್ಣಯಿಸಿದೆ:-

- (1) 1ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ನಾರಾಯಣಗೌಡ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಪ್ರವಾಚಕರು, ಸಿ.ಟಿ.ಇ. ಜಮಖಂಡಿ, ಬಾಗಲಕೋಟೆ)

(ಹಾಲಿ ನಿವೃತ್ತ) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಒಂದು ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಯನ್ನು ಸಂಚಿತ ಪರಿಣಾಮ ಸಹಿತವಾಗಿ ತಡೆಹಿಡಿಯಲು ಮತ್ತು ಪಿಂಚಣಿಯಲ್ಲಿ ಶೇಕಡ 10% ನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ತಡೆಹಿಡಿಯಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

(2) 2ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಮಲ್ಲಿಕಾರ್ಜುನ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಯರಮರಸ, ರಾಯಚೂರು) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಎರಡು ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಗಳನ್ನು ಸಂಚಿತ ಪರಿಣಾಮ ಸಹಿತವಾಗಿ ತಡೆಹಿಡಿಯಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

(3) 3ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹನುಮಂತಪ್ಪ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಉಪ ನಿರ್ದೇಶಕರು ಸಾರ್ವಜನಿಕ ಶಿಕ್ಷಣ ಇಲಾಖೆ, ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಪಿಂಚಣಿಯಲ್ಲಿ ಶೇ.25% ನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ತಡೆಹಿಡಿಯಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

(4) 4ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ದೊಡ್ಡಮನಿ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಮುಖ್ಯ ಶಿಕ್ಷಕರು, ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ನಿಡಗುಂದಿ, ವಿಜಯಪುರ) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಪಿಂಚಣಿಯಲ್ಲಿ ಶೇ.25% ನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ತಡೆಹಿಡಿಯಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

(5) 5ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಶ್ರೀಧರ, ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ದಾವಣಗೆರೆ) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಎರಡು ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಗಳನ್ನು

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ಸಂಚಿತ ಪರಿಣಾಮ ಸಹಿತವಾಗಿ ತಡೆಹಿಡಿಯಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

- (6) 6ನೇ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಹುನಗುಂದ ಹೆಚ್.ಡಿ., ಹಿಂದಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ, ದೇವದುರ್ಗ, (ಹಾಲಿ ಹಿರಿಯ ಉಪನ್ಯಾಸಕರು, ಡಯಟ್, ಯರಮರಸ್, ರಾಯಚೂರು) ರವರಿಗೆ ಪಾವತಿಸಬೇಕಾಗಿರುವ ಪಿಂಚಣಿಯಲ್ಲಿ ಶೇ.25% ನ್ನು 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ತಡೆಹಿಡಿಯಲು ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

9. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.

ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

20/09/23

(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)

ಉಪಲೋಕಾಯುಕ್ತ-2,

ಕರ್ನಾಟಕ ರಾಜ್ಯ.